

**COMMITTEE ON PAPERS LAID ON THE TABLE
(2019-2020)**

11

SEVENTEENTH LOK SABHA

ELEVENTH REPORT

**[Action Taken by Government to the Recommendations/Observations made by the Committee
in their Third Report (Sixteenth Lok Sabha)] on delay in laying of the Annual Reports and
Audited Account of Banaras Hindu University, Varanasi**

(Presented on 20.03.2020)



सत्यमेव जयते

LOK SABHA SECRETARIAT

NEW DELHI

March, 2020 Phalguna, 1941(Saka)

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE
(2019-2020)

Shri Shyam Singh Yadav - **Chairperson**

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Shri Margani Bharat
4. Dr. A. Chellakumar
5. Shri Pallab Lochan Das
6. Shri Chowdhury Mohan Jatua
7. Choudhary Mehboob Ali Kaiser
8. Dr. Amol Ramsing Kolhe
9. Shri Raja Amareshwara Naik
10. Shri Jamyang Tsering Namgyal
11. Smt. Aparupa Poddar
12. Shri T.N. Prathapan
13. Shri S. Ramalingam
14. Shri Saptagiri Ulaka
15. Shri Ashok Kumar Yadav

SECRETARIAT

1. Shri B. Srinivasa Prabhu - Joint Secretary
2. Shri Kushal Sarkar - Director
3. Shri Munish Kumar Rewari - Additional Director
4. Smt. Rajni Bhagat - Committee Officer

INTRODUCTION

I, the Chairperson of the Committee on Papers Laid on the Table, having been authorized by the Committee to present the Report on their behalf, present this Eleventh Report on the action taken by Government on the Recommendations/Observations contained in the Chapter-I, Third Report (Sixteenth Lok Sabha) of the Committee.

2. The Committee considered and adopted this Report at their sitting held on 04 March, 2020 and the Minutes of the sitting are given at Annexure .

3. For facility of reference, Observations/Recommendations of the Committee have been printed in bold type in the body of the Report.

NEW DELHI
March 2020
Phalguna, 1941 (Saka)

Shyam Singh Yadav,
Chairperson
Committee on Papers Laid on the Table

REPORT

This Report of the Committee deals with the Action Taken by the Government on the Recommendations/Observations made in their Third Report (Chapter-I) (16th Lok Sabha) which was presented to Lok Sabha on 04.08.2015.

2. The Action Taken replies have since been received from the Government in respect of all the Recommendations/Observations contained in the aforesaid Report. Accordingly, the Statement showing the action taken by the Government on the Recommendations/Observations contained in the Third Report (16th Lok Sabha) is given in Appendix.

3. **The Committee in their Third Report (Chapter-I) pointed out the Ministry of Human Resource Development (Department of Higher Education)'s failure in timely laying of the Annual Reports and Audited Accounts of the Banaras Hindu University, Varanasi since the year 1999-2000 and recommended that a provision for laying of the documents of the University within nine months from the closure of respective Accounting year might be incorporated in the statute and efforts would be made to ensure timely laying of the documents in future. The Committee observed from the Action Taken replies received from the Ministry that they had made certain amendment in the Statute by inserting the Section/Clause 10(4) which states that the Annual Reports and Audited Accounts of the University shall be submitted to the Court in its Annual Meeting to be held latest by middle of November every year. It was also informed that this amendment was also conveyed to the University in the year 2010. However, the Committee regret to find that the Annual Report and Audited Accounts of the University for subsequent years ie. for the years 2014-2015 to 2017-2018 were laid on the Table of the House with delays ranging from 04 days to 07 months. The documents of BHU for the years 2018-2019 have not been laid as yet. The Committee express displeasure of the State of Affairs and direct the Ministry that all possible efforts be made to plug the systemic loopholes and an action plan be prepared and enforced to ensure timely laying documents in the House. Any delay on this account in future will be viewed very seriously.**

March, 2020
Phalgun, 1941(Saka)

Shyam Singh Yadav
Chairperson,
Committee on Papers Laid on the Table

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APPENDIX
(Vide Para 02 of the Report)

**STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON THE
RECOMMENDATIONS/OBSERVATIONS OF THE COMMITTEE CONTAINED IN THEIR
THIRD REPORT (16TH LOK SABHA)**

Banaras Hindu University, Varanasi

Recommendation (Paragraph No. 1.20)

The Committee are disappointed to note that the Banaras Hindu University, Varanasi, one of the most prestigious Central Universities in the country, functioning under the control of Ministry of Human Resource Development (Department of Higher Education) could not overcome the problems that had arisen since 1999-2000 - in respect of timely laying of documents of the University on the Table of the House. The Committee had earlier also examined the reasons for delays in laying of documents of the University pertaining to the years 1999-2000 to 2003-2004 and recommended that there should be a specific provision in the Banaras Hindu University Act, 1915 for laying of the Annual Report and Audited Accounts of the University on the Table of both the Houses of Parliament. The Committee are disappointed to note that though, certain amendments had been made by inserting the Section 13 (3) and Section 13 (A) in the Banaras Hindu University Act, 1915 vide Central Universities Law (Amendment) Act, 2008 which states that the Annual Report and Audited Accounts of the University shall also be submitted to Central Government for laying of the same before both of the Houses of Parliament, however, no time limit for laying these papers had been inserted in the aforesaid Section. The Committee, therefore, strongly recommend that a provision for laying of the Annual Reports and Audited Accounts of the University, within nine months from the closure of respective Accounting year, may also be incorporated in the statute as had been recommended by the Committee earlier. The Committee further recommend that the Ministry of Human Resource Development (Department of Higher Education) and the University should keep a constant vigil on the progress of work in finalization of the documents and ensure that documents of the University are laid on the Table within stipulated time limit in future.

Reply of the Government

The amendments in the relevant Sections of the BHU Act in regard to Annual Accounts and Annual Report read as under:-

Section 13(3): A copy of the accounts, together with Auditor's Report shall also be submitted to the Central Government, which shall as soon as may be, cause the same to be laid before both houses of Parliament.

Section 13(A):

(1): The annual report of the University shall be prepared under the direction of the EC and shall, be submitted to the Court on or before such date as may be prescribed by the Statutes and shall be considered by the Court in its annual meeting.

(2): The court may communicate its comments thereon to the EC.

(3): A copy of the Annual Report, as prepared under sub section (1), shall also be submitted to the Central Government, which shall, as soon as may be, cause the same to be laid before both houses of Parliament.

The above two amendments i.e. Section 13(3) and Section 13(A) were inserted in the BHU Act pursuant to the enactment of Central Universities Law (Amendment) Act, 2008.

Since the Section 13 (A) (1) laid down the requirement for submission of the Annual Report to the court within a definite time frame as may be prescribed by the Statute; certain amendment has been made by inserting the Section/Clause 10(4) which states that "the Annual Report of the University shall be submitted to the court in its Annual Meeting to be held latest by middle of November every year". This statute amendment which finds mention in the Statutes of the BHU was conveyed to the University in 2010.

Furthermore, the committee on Papers Laid on the Table, in Para 3.5 of its First Report (5th Lok Sabha) required that the documents, in question, should be laid within 9 months of the closure of relevant accounting year.

Every Endeavour is made by the University as well as the Ministry to submit the documents in question within 0 months of closure of years.

(Ministry of Human Resource Development vide O.M. No. 1-5/2016-CU. V dated 29.5.2019)

Recommendation (Paragraph No. 1.21)

The Committee note that the Annual Reports of the University for the years 2010 -2011 to 2013-2014 were laid on the Table of the House within the stipulated period but the Audited Accounts for these years were laid on the Table of the House with delays ranging from 02 months to 07 months. The Ministry have attributed the delays for these years mainly to the non-receipt of timely audited Accounts alongwith Audit Report from Audit Authorities - despite reportedly the matter being taken

up by them with Audit Authorities for timely submission of an Audit Certificate. In this context, the Committee also note one pertinent observation made by the successive audit parties about BHU's internal Audit Wing that it is not commensurate with size of the Organisation. The Committee would, therefore, impress upon the Ministry to pay due attention to the question of strengthening this internal Audit Wing of the Organisation - so as to ensure Audit task within the Organisation is completed with a prescribed period. The Committee would like to be apprised of action taken by the Ministry in this regard.

Reply of the Government

The University has an Internal Audit Wing headed by Internal Audit Officer (on deputation from the Office of the CAG) who reports to Finance Officer administratively. He is ably assisted by 5 (Five) Section Officers, 3(Three) Senior Assistants, 5(Five) Senior Clerk and 7 (Seven) Office Assistants, In addition to above, the University has 2(Two) Senior Accountants who have been on deputation from the office of the CAG in order to assist the internal audit officer on various issues. Further, annual plan is chalked out to audit the 242 auditable units of the University for Proper Execution. Efforts are also made to strengthen it more.

(Ministry of Human Resource Development vide O.M. NO. 1-5/2016 –CU.V dated 29.05.2019)

**EXTRACTS OF THE MINUTES OF THE THIRD SITTING OF THE
COMMITTEE ON PAPERS LAID ON THE TABLE (2019-2020)**

The Committee sat on Wednesday, 04th March 2020 from 15:00 hrs to 16:00 hrs. in Committee Room 'E', Parliament House Annexe Building, New Delhi.

PRESENT

Shri Shyam Singh Yadav - **Chairperson**

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Shri Pallab Lochan Das
4. Choudhary Mehboob Ali Kaiser
5. Dr. Amol Ramsing Kolhi
6. Shri Raja Amareshwara Naik
7. Shri Jamyang Tsering Namgyal
8. Shri T.N. Prathapan
9. Shri Saptagiri Ulaka
10. Shri Ashok Kumar Yadav

SECRETARIAT

1. Shri B. Srinivasa Prabhu - Joint Secretary
2. Shri Kushal Sarkar - Director
3. Shri Munish Kumar Rewari - Additional Director

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2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee and explained the purpose of convening the meeting.

3. The Committee then took up for consideration Eight Draft Reports (Original) regarding delay in laying of the Annual Report and Audited Accounts of :-

- i. Bharat Broadband Network Limited (BBNL), New Delhi;
- ii. SEZ- FALTA Kolkata, SEEPZ Mumbai and NOIDA;

- iii. Rashtriya Madhyamik Shiksha Abhiyan (RMSA), New Delhi;
- iv. National Council for Teachers Education, New Delhi;
- v. Science & Engineering Research Board, New Delhi;
- vi. National Sports Development Fund (NSDF);
- vii. Five Zonal Cultural Centres i.e., South Zone Cultural Centre (SZCC) Thanjavur, West Zone Cultural Centre (WZCC) Udaipur, South Central Zone Cultural Centre (SCZCC) Nagpur, North Central Zone Cultural Centre (NCZCC) Allahabad and North East Zone Cultural Centre (NEZCC), Dimapur;
- viii. Export Inspection Council of India (EIC),

After deliberations, the Committee adopted the Eight Original Reports without modifications.

4. Thereafter, the Committee took up for consideration Fifteen Action Taken Reports regarding Recommendations/Observations made by the Committee in their Original Reports regarding delay in laying of the Annual Reports and Audited Accounts of:-

- i. Central Pollution Control Board (CPCB), New Delhi;
- ii. National Council of Educational Research & Training (NCERT), New Delhi;
- iii. Banaras Hindu University, Varanasi;
- iv. Aligarh Muslim University, Aligarh;
- v. Nehru Yuva Kendra Sangthan (NYKS), New Delhi;
- vi. National Institute of Solar Energy (NISE), New Delhi;
- vii. Office of the Chief Commissioner for Persons with Disabilities (CCPD), New Delhi;
- viii. National Commission for Scheduled Castes (NCST), New Delhi
- ix. National Commission for Safai Karamcharis (NCSK), New Delhi
- x. National Institute of Technology, Meghalaya;
- xi. National Institute of Technology, Mizoram;
- xii. National Mission for Clean Ganga (NMCG), New Delhi;
- xiii. AIIMS (Bhopal, Bhubaneswar, Jodhpur, Patna and Rishikesh);
- xiv. Centre for Development for Telematics (CDOT), New Delhi; and
- xv. National Institute of Pharmaceutical Education Research (NIPER), Mohali.

After deliberations, the Committee adopted the Fifteen Action Taken Reports without modifications.

5. The Committee authorized the Hon'ble Chairperson to present both the Original and Action Taken Reports to the Parliament.

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The Committee then adjourned.
